

ITEM NO.21

COURT NO.2

SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Criminal) No(s). 129/2022

SUKASH CHANDRA SHEKHAR @ SUKESH & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

(FOR ADMISSION

**IA No. 77348/2022 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 66773/2022 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 84409/2022 - PERMISSION TO FILE ADDITIONAL
 DOCUMENTS/FACTS/ANNEXURES)**

Date : 17-06-2022 This matter was called on for hearing today.

CORAM :

**HON'BLE MR. JUSTICE A.S. BOPANNA
 HON'BLE MR. JUSTICE VIKRAM NATH
 (VACATION BENCH)**

For Petitioner(s) Ms. Meenakshi Arora, Sr. Adv.
 Mr. Arijit Prasad, Sr. Adv.
 Mr. Ashok K. Singh, Adv.
 Ms. Ankita Baluni, Adv.
 Mr. Deepak Kumar, Adv.
 Mr. Tanishq Mehta, Adv.
 Mr. Sandeep K. Bhardwaj, Adv.
 Ms. Vinita Singh, Adv.
 Mr. Aftab Ali Khan, AOR

For Respondent(s) Mr. K.M. Nataraj, Adv.
 Mr. Gurmeet Singh Makker, AOR
 Ms. Indira Bhakar, Adv.
 Mr. Vinayak Sharma, Adv.

**UPON hearing the counsel the Court made the following
 O R D E R**

**In the facts and circumstances, without entering into the
 rival contentions, it would be appropriate to transfer the
 Petitioners to some other jail so to allay the apprehension of all
 concerned.**

As requested, list on 20.06.2022 to enable the respondents to take a decision on the appropriate jail to which the petitioners can be transferred.

(NEELAM GULATI)
ASTT. REGISTRAR-cum-PS

(R.S. NARAYANAN)
COURT MASTER (NSH)